

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.249/MP/2026

Subject : Petition under Section 79(1)(c) and (f) read with Sections 38(2)(b) & (c) and 40(a) of the Electricity Act, 2003 seeking compensation (along with interest) for generation losses suffered by Gorbea Solar Pvt. Ltd. due to delay in operationalisation of the GNA and construction of the transmission system required for evacuation of power by the Respondents.

Petitioner : Gorbea Solar Private Limited (GSPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, GSPL
Ms. Nipun Sharma, Advocate, GSPL
Ms. Anjali Dhingra, Advocate, GSPL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking direction to the Respondents to pay the compensation (along with carrying cost) to the Petitioner towards generation losses suffered by it on account of the delay in operationalisation of GNA and construction of the transmission system, required for the evacuation of power. The learned counsel submitted that since the commissioning of the Project in June 2025, the Petitioner has been suffering monthly generation losses as the Petitioner is compelled to evacuate power under T-GNA as the corresponding transmission infrastructure identified under the final grant of connectivity remains incomplete and non-operational, thereby severely jeopardising the financial viability of the Project. The learned counsel also submitted that a similar issue is already pending consideration in several Petitions, some of which are next listed for hearing on 23.7.2026, and the present case may also be listed along with the said cases.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply to the Petition and IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

(c) The Respondent/CTUIL is directed to file the following information along with its reply:

(i) Present status of the effectiveness of the GNA granted to the Petitioner and the reasons for delay, if any.

(ii) The information as per the following table:

Sr. No.	Elements of Transmission system required for Connectivity/ GNA for the Petitioner (including the common transmission system mentioned in the grant)	Implementing Agency	SCOD	Present Status	COD, if declared.
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(iii) Reasons for revision in the Start Date of connectivity from 16.8.2025 to 28.2.2026.

3. The Petition will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)